GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

LOK SABHA UNSTARRED QUESTION No. 3165 TO BE ANSWERED ON THRUSDAY, THE 4th August, 2016

e-Courts Mission Mode Project

3165. SHRI CHARANJEET SINGH RORI: DR. C.GOPALAKRISHNAN: SHRI P.K. BIJU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of e-Courts Mission Mode Project and computerisation of courts in the country, Court/State/ UT-wise;
- (b) the funds allocated/utilized for the purpose;
- (c) the number of courts computerised/ operationalised under e-Courts Mission Mode Project, State/UT-wise;
- (d) the extent to which the said project is likely to help in reducing the pendency of court cases; and
- (e) the time-frame set for completion of the said project?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

(a): The eCourts Mission Mode Project has resulted in computerisation of 13,672 district and subordinate courts in the country. The national e-Courts portal (http://www.ecourts.gov.in) has been made operational. It provides online services such as case registration, cause lists, case status, daily orders and final judgements. Currently litigants can access case status information in respect of over 6.6 crore pending and decided cases and more than 2.9 crore orders/judgements pertaining to district and subordinate courts. (b): During Phase I of the eCourts project, National Informatics Centre (NIC) was the implementing agency to whom funds were provided for procurement of new hardware, technical manpower etc. for district and subordinate courts of the country. Funds released to NIC under Phase I is Rs.639.41 cr as against the total allocation of Rs.935 cr.

Under phase II of the project which began in August, 2015, with the total cost of Rs.1670 cr, procurement of hardware has been decentralised to the High Courts. Funds released under this Phase till date is Rs.240.90 cr

(c): As per the available information, a total of 13672 courts in the country have started online services. The details are as follows:

S. No.	High Court Name	No. of computerised
		courts
1.	Allahabad	1991
2.	Andhra Pradesh	806
3.	Bombay	1896
4.	Calcutta	762
5.	Chattisgarh	242
6.	Delhi	410
7.	Gauhati	294
8.	Gujarat	710
9.	Himachal Pradesh	98
10.	Jabalpur	1119
11.	Jammu And Kashmir	102
12.	Jharkhand	430
13.	Jodhpur	778
14.	Karnataka	754
15.	Kerala	397
16.	Madras	668
17.	Orissa	423
18.	Patna	796
19.	Punjab And Haryana	743
20.	Sikkim	10
21.	Uttarakhand	152
22.	Tripura	57
23.	Manipur	27
24.	Meghalaya	7
	Total	13672

(d): The Government has been using technology extensively in making the justice delivery system across the country more transparent, accessible and affordable. Availability of case data online imparts transparency to the functioning of courts and facilitates easy access of such data to lawyers and litigants. Thus, ICT enablement of courts increases efficiency of justice delivery system through organised and easy access to case information and therefore, the project will help in reducing pendency of court cases.

(e): The Phase II of the project began in August, 2015. The duration of the Phase-II of the eCourts project would be four years, or until the project is completed, whichever is later.